

**Central Administrative Tribunal
Principal Bench**

OA No.591/2018

New Delhi this the 2nd day of February, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Shri R.S. Ranga, Age-62 years,
S/o late Shri Birkhe Ram,
R/o C-668, Vikas Puri,
New Delhi-110018.

-Applicant

(By Advocate: Shri Anmol Pandita)

Versus

1. Govt. of NCTD through
the Chief Secretary,
Govt. of NCTD, A Wing, 5th Floor,
Delhi Secretariat,
New Delhi-110002.
2. Directorate of Vigilance,
Level-IV, C Wing,
Delhi Secretariat,
GNCTD,
New Delhi-110002.
3. Transport Department,
Through Commissioner,
Govt. of NCT of Delhi
5/9 Under Hill Road,
Delhi.

-Respondents

(By Advocate: Mrs. Harvinder Oberoi, Additional Standing Counsel)

O R D E R (Oral)

Justice Permod Kohli:

The applicant, who was serving as Motor Licensing Officer, was served with a charge-memo dated 19.05.2016 for holding major

penalty proceedings against him under Rule 14 of CCS (CCA) Rules, 1965, wherein as many as three articles of charge were served upon him. After seeking response from the applicant, an enquiry was instituted. The enquiry report dated 27.01.2017 was served upon the applicant on 28.02.2017. He submitted his reply/representation on 07.04.2017. The grievance of the applicant is that it is more than 10 months when the Disciplinary Authority (DA) has not passed any order thereon. One of the prayers made is for a direction to the DA to pass the final order in a time bound manner.

2. In view of the above circumstances, this OA is disposed of, at the admission stage itself, with a direction to the DA to take a final decision on the disciplinary proceedings in accordance with law, within a period of three months from the date of receipt of a certified copy of this order.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

cc.